

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
IB/373/ND/2022

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mrs. Anju Khurana	...	Respondent

Under Section 95 (1) of IBC, 2016

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Ekta Bhasin, Ms. Aastha Trivedi,
Mr. Sanidhya Sonthalia, Advts.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the RP are present. No representation on behalf of the Respondent despite repeated calls. The Respondent called absent and set ex-parte. Heard the arguments on behalf of RP as well as Applicant. Both the parties are directed to file a short note of written submissions within ten days. List the matter on **14.06.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)